

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No.237/2022

HAJI ABDUL GANI KHAN &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(I.A.No.49915/2022-STAY APPLICATION)

Date : 13-05-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Ravi Shankar Jandhyala, Sr. Adv.  
Mr. Sriram P., AOR  
Mr. Vekateshwara Rao Anamolu, Adv.  
Mr. Rao Anumol U., Adv.  
Mr. Sunny Kumar, Adv.  
Mr. Deepak K. Singh, Adv.  
Mr. M. S. Vishnu Sankar, Adv.

For Respondent(s) Mr. Tushar Mehta, Ld. SG  
Mr. K. M. Natraj, Ld. ASG  
Mr. Neela Kedar Gokhale, Adv.  
Ms. Kanu Agarwal, Adv.  
Mr. Shailesh Madiyal, Adv.  
Mr. Raghavendra P. Shankar, Adv.  
Mr. Vaibhab Sabharwal, Adv.  
Mr. G. S. Makkar, Adv.

Ms. Taruna Ardhendumauli Prasad, AOR

Mr. Amit Sharma, Adv.  
Mr. Dipesh Sinha, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

On our specific query, learned counsel for the petitioners submit that he has not, in any manner, in the present proceedings sought to assail the abrogation of Articles 370 & 35A of the

Constitution of India. Thus, in our view, certain allegations and pleadings on that behalf are completely irrelevant and are to be ignored.

The challenge really is to the exercise undertaken in respect of the delimitation in pursuance to the notifications dated 06.3.2020, 03.3.2021 and 21.2.2022.

The aforesaid being the present position and all the respondents being represented before us in order to examine the matter in the right context it is necessary to have the stand of the respondents filed on an affidavit.

The counter affidavit be filed within six weeks as prayed for.

Rejoinder be filed within two weeks thereafter.

List on 30<sup>th</sup> August, 2022.

(RASHMI DHYANI)  
COURT MASTER

(POONAM VAID)  
COURT MASTER